

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1013 of 2019**

**IN THE MATTER OF:**

**COC Represented Through UCO Bank**

**...Appellant**

**Versus**

**Parag Sheth.  
IRP of Digjam Ltd.**

**...Respondent**

**Present:**

**For Appellant:           Shri Shivanshu Kumar and Shri Vikky Dang,  
Advocates**

**For Respondent:       None**

**ORDER**

**30.09.2019**       Taking into consideration the nature of the case, we are not inclined to pass any Order in the present Appeal. We direct the Adjudicating Authority (National Company Law Tribunal, Ahmedabad Bench, Ahmedabad) to pass appropriate order with regard to replacement of the Resolution Professional after hearing the parties in accordance with law by 3<sup>rd</sup> October, 2019 i.e. next date fixed by the Adjudicating Authority.

The Appeal stands disposed of with aforesaid observations.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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